

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT. 1679/97]

- (5) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Gujarat State Seeds Corporation, Gandhinagar, for the year 1995-96 within the stipulated period of Nine months after the close of the Accounting Year.

[Placed in Library. See No. LT. 1680/97]

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (a) (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 1995-96.

- (ii) Annual Report of the Gujarat State Seeds Corporation Limited, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 1995-96.

[Placed in Library. See No. LT. 1681/97]

- (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library. See No. LT. 1682/97]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Labour Co-operatives Limited, New Delhi, for the year 1995-96 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Labour Co-operatives Limited, New Delhi, for the year 1995-96.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library. See No. LT. 1683/97]

- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for the year 1997-98.

[Placed in Library. See No. LT. 1684/97]

Bureau of Indian Standards (Appointment, Terms and Conditions of Director-General) Amendment Rules, 1996, Annual Report and Audited Accounts of FCI for the year 1995-96 and Review of the Working of the Hindustan Vegetable Oils Corporation Ltd., New Delhi for the year 1994-95

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : Sir, on behalf of Shri Devendra Prasad Yadav, I beg to lay on the Table :—

- (1) A copy of the Bureau of Indian Standards (Appointment, Terms and Conditions of Service of Director-General) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 45 in Gazette of India dated the 18th January, 1997, under section 39 of the Bureau of Indian Standards Act, 1986.

[Placed in Library. See No. LT. 1685/97]

- (2) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 1995-96 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library. See No. LT. 1686/97]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1994-95.

- (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1994-95 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT. 1687/97]